## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-267(PB)/2017

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Gac Logistics Pvt. Ltd.	Petitioner	
v.		
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Al Nafees Frozen Foods Exports Pvt. Ltd. ......Respondent

SECTION: UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (J)

For the Petitioner(s)

Shri Krishnendu Datta, Advocate

Shri Shantanu Prashar, Advocate

For the Respondent(s)

Ms. Gaurika Sharma, Advocate

## ORDER

Learned counsel for the respondent prays for some time to file reply to the petition.

Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for further consideration on 12.09.2017.

(CHIEF JUSTICE M.M. KUMAR)

**PRESIDENT** 

(R. VARADHARAJAN) (MEMBER JUDICIAL)

16.08.2017 Vineet